

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.546 of 2003

Umesh Singh Petitioner

Versus

1. State of Jharkhand
2. Md. Adam Ansari, s/o Sakhawat Ansari
r/o Qurban Ali Lan, Paharitolla, P.S. Sukhdeo Nagar
Ranchi
3. Sakhwat Ansari, s/o Iman Ali, r/o Mandar
P.S. - Mandar, District - Ranchi
4. Aahsan Ansari, s/o Israil Ansari, r/o Mandar,
P.S. - Mandar, Ranchi
5. Rubina Khatoon, w/o Md. Adam Ansari,
r/o Qurban Ali Lan, Paharitolla,
P.S. Sukhdeo Nagar, Ranchi

.... Opposite Parties

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. A.K. Sahini, Advocate
For the State : Mr. Santosh Kumar Sukla Advocate

Video Conferencing

16/07.09.2021 Learned counsel for the petitioner Mr. A.K. Sahini is present.

2. Learned counsel for the State Mr. Santosh Kumar Sukla is also present.

3. No body appears on behalf of opposite parties Nos. 2 to 5.

4. Office is directed to issue notice to the opposite parties Nos. 2 to 5, so that they may appear before this Court and argue the matter.

5. Notice is to be served through the concerned police station. The officer in-charge of the concerned police station or any officer duly authorized by him is directed to file affidavit in the present case relating to service of notice to opposite parties Nos.2 to 5.

6. Post this case on 20th September 2021.

7. The affidavit should be filed latest by 24th September 2021.

(Anubha Rawat Choudhary, J)